

CAPTURE OF MIZOS

*188. SHRI BABUBHAI M. CHINAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Mizo rebels captured so far; and

(b) whether it is a fact that the captured Mizos had arms manufactured and supplied by Pakistan and China?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) During the period from 1st March, 1966 to 31st December, 1967, 3900 Mizos were captured.

(b) Some arms with Pakistan markings have been recovered from the hostiles. No arms of Chinese origin have been found in their possession.

INVESTIGATION AGAINST M/S. LAKSHMI RATAN COTTON MILLS CO. LTD.

*189. SHRI ARJUN ARORA:
SHRI A. M. TARIQ:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 685 given in the Rajya Sabha on the 1st December, 1967 and state:

(a) whether the investigations against the management of Lakshmi Ratan Cotton Mills Company Ltd. Kanpur, have since been completed; and

(b) if not, the reasons for the delay?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) Does not arise.

‘गांधी हत्या आणि मी’ नामक पुस्तक

*190. श्री श्रीकृष्ण दत्त पालीवाल :
क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मराठी में लिखित ‘गांधी हत्या आणि मी’ नामक पुस्तक की परीक्षा पूरी हो गई है ;

(ख) क्या उस परीक्षा के फलस्वरूप पुस्तक का लेखक, मुद्रक और प्रकाशक देश के किसी कानून की पकड़ में आता है; और

(ग) यदि हां, तो क्या केन्द्रीय सरकार ने उनके विरुद्ध कोई कार्यवाही की ?

† [BOOK ENTITLED “GANDHI HATYA ANI ME”

*190. SHRI S. K. D. PALIWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the scrutiny of the book entitled “Gandhi Hatya Ani me” in Marathi has since been completed;

(b) whether as a result of the scrutiny the conduct of the writer of the book; the printer and the publisher has been found contravening the laws of the land; and

(c) if so, whether the Central Government have taken any action against them?]

गृह कार्य मंत्री (श्री वाई० बी० चव्हाण) :
(क) जी हां, श्रीमन् ।

(ख) और (ग) दंड प्रक्रिया संहिता की धारा 99-क द्वारा प्रदत्त अधिकारों का प्रयोग करते हुए दिल्ली प्रशासन ने इस पुस्तक को इस आधार पर जब्त करने के लिए अधिसूचना सं० 292/67-सी दिनांक 6 दिसम्बर, 1967 को जारी की कि इसकी विषय-वस्तु भारत में हिन्दु और मुसलमानों के बीच घणा और वैर की भावना फैलती है और भारतीय दंड संहिता की धारा 153-क अन्तर्गत इसका प्रकाशन दंडनीय है। अधिसूचना की एक प्रतिलिपि समस्त राज्य सरकारों तथा सच शासित क्षेत्र-प्रशासनों को भेज दी गई है और

† [] English translation,

यह राज्य सरकारों पर है कि वे जो उचित समझे पुस्तक के लेखक, प्रकाशक और मुद्रक के विरुद्ध कार्यवाही करें। पुस्तक के लेखक, मुद्रक और प्रकाशक पर अभियोग चलाने का प्रश्न कहा जाता है कि महाराष्ट्र सरकार के विचाराधीन है।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) and (c) In exercise of the powers conferred by Section 99A of the Code of Criminal Procedure (1898) Delhi Administration issued orders, *vide* their Notification No. 292/67-C, dated the 6th December, 1967 for the forfeiture of this book on the ground that it contains matter which promotes feelings of enmity and hatred between Hindus and Muslims in India and its publication is punishable under Section 153A of the Indian Penal Code. A copy of the notification has been sent to all State Governments and Union Territory Administrations and it would be for the State Governments to take whatever action they consider appropriate against the author, publisher and printer of the book. The question of prosecuting the writer, printer and publisher of the book is stated to be under consideration of the Government of Maharashtra.]

ADMINISTRATIVE EXPENDITURE IN I.C.C.R.

*191. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the percentage of administrative expenditure in the Indian Council for Cultural Relations is higher than the proportionate total expenditure given to it by Government as grant;

(b) if so, the reasons therefor;

(c) whether it is a fact that Government have asked the Council to reduce the percentage of administrative expenditure; and

†[] English translation,

(d) if so, the steps taken by the Council in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b) The percentage of administrative expenditure has been showing a downward trend (in recent years) since 1963-64.

(c) and (d) Yes, Sir. The Council has made efforts to reduce the administrative expenditure as much as possible by keeping some long-term vacancies unfilled, by not appointing leave substitutes and by effecting economies on other items of expenditure also.

FRESH PERMITS FOR TAXIS

*192. SHRI S.S. MARISWAMY: SARDAR RAM SINGH:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Delhi Administration had decided to issue fresh permits for taxis for the duration of the United Nations Conference on Trade and Development;

(b) whether the State Trading Corporation had agreed to sell imported cars on fixed prices for this purpose; and

(c) whether Government suddenly decided to abandon this plan, thus causing harassment to several individuals and travel agencies who had applied for DLZ licences?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DASHAN): (a) to (c). A statement giving the information required is laid on the Table of the Sabha.

STATEMENT

(a) Yes, Sir.

(b) No, Sir.

(c) The question of releasing imported cars to new entrants, at